

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00620/2018 &  
MA No.060/00801/2018**

**Chandigarh, this the 24<sup>th</sup> day of May, 2018**

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

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1. Token No.701, Roopa Singh son of Shri Gurdial Singh, aged 58 years, resident of House No.26320, Amarpura Basti, Bathinda (Pb.).
2. Token No.702, Rajinder Singh of Hakam Singh, Village and Post Office Jangirana, Tehsil & District Bathinda.
3. Token No.702 Ramvir Singh son of Raghbir Singh, Village and Post Office Lalpur, PO Gabhana, District Aligarh.
4. Token No.704, Kumbha Ram son of Malu Ram resident of Village Aramaisar, PO Meharasar, Chachera, Tehsil Sardarshahar, District Churu.
5. Token No.705 Jarnail Singh son of Jagan Singh village and post office Gill Kalan, Tehsil Phull, District Bathinda.
6. Token No.706 Gurbax Singh son of Inder Singh resident of House No.6048, Sant Ganga Ram, Near Purana Thana, Bathinda.
7. Token No.707, Narender Singh, son of Shri Pal Singh, resident of Village and Post Office Deegh, via Tehsil Bindki, District Fatehpur, Punjab.
8. Token No.708, Sher Singh son of Dev Karan resident of Village Khera, Thara, PO Bahu Jholary, Tehsil Matan Hel, District Jhajjar, Haryana.
9. Token No.711 Rambabu son of Lanju Prasad Village and Post Office Sundarpura, Lahar Bhind, Madhya Pradesh.

10. Token No.712 Kashmir Singh of Pritam Singh, resident of House No.17960, Street No.7, Chandser Basti Bathinda (Punjab).
11. Token No.714 Basant Kumar son of Megha Ram, resident of Village and Post Office Kasali, Tehsil Dhod, District Sikar, Rajathan.
12. Token No.716, Harnek Singh son of Hakam Singh Village and Post Office Bhucho Kalan, The & Distt. Bathinda.
13. Token No.719 Baljit Singh son of Gurdev Singh, Village and Post Office Bhucho Khurd, Teh & Distt. Bathinda.
14. Token No.721 Badan Singh son of Bhag Singh resident of Village and Post Office Karad, Tehsil Data Ramgarh, Sikar, Rajasthan.
15. Token No.722 Prabhu Dayal son of Krishan Lal resident of Kang Colony, Bhucho Kanchian, Village and Post Office Bhucho Kalan, Bathinda Punjab.
16. Token No.724 Paramjit Singh son of Sh. Karam Singh resident of Village and Post Office Khudian Gulalo Singh, Sri Muktsar Sahib, Punjab.
17. Token No.728 Raju Kumar Singh son of Gurdayal Singh resident of House No.138/6 MES Colony, Near Bibi Wala Chowk, Bathinda Punjab.
18. Token No.751 Krishna Kumar son of Asha Ram resident of Shaheed Bhagat Singh Nagar, Gali No.8, Narwana Road, Bathinda.
19. Token No.752, R S Pandey son of Sri Prasad Narain Pandey, Royal Enclave, House No.85, Near Adesh Hospital, Bhucho Khurd, Bathinda.

All the applicants are presently working as Tent Menders in the office of Commandant, 11 FOD, C/o 56 APO. (Group C).

**....APPLICANTS**

**(Present: Mr. Jagdeep Jaswal, Advocate.)**

**VERSUS**

1. Union of India through Secretary, Government of India, Ministry of Defence, New Delhi, South Block.
2. Director General of Ordinance Services-cum-Master General of Ordinance Branch, Army Headquarters, DHQ, Kashmir House, Rajaji Marg, New Delhi.
3. Commandant, 11 Field Ordinance Depot, C/o 56 APO-909911.

....RESPONDENTS

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

**M.A./60/801/2018**

Heard.

Taking into consideration, the common cause of action, similar nature of relief claimed, common interest in the matter, and for the reasons mentioned therein, the Miscellaneous Application (MA) is allowed. The applicants are permitted to join together to file the instant single application, as prayed for, particularly when there is no opposition of the same.

**O.A./60/620/2018**

The main contention of learned counsel, at this stage, is that, although the applicants have moved representation dated 23.04.2018 (Annexure A-1), for redressal of their grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicants, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion

on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

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**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 24.05.2018.**